

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 585**

**TO BE ANSWERED ON THURSDAY, THE 21.07.2022**

**Increasing the retirement age of Judges**

**585. SHRI KANAKAMEDALA RAVINDRA KUMAR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government has any proposal to increase the retirement age of Judges of High Courts and the Supreme Court; and
- (b) if so, the details thereof and if not, reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJIJU)**

(a) and (b): No, Sir. There is no proposal to increase the retirement age of Supreme Court and High Court Judges. The Constitution (114<sup>th</sup> Amendment) Bill was introduced in 2010 to increase the retirement age of High Court judges to 65. However, it was not taken up for consideration in Parliament and lapsed with the dissolution of the 15<sup>th</sup> Lok Sabha.

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